

की तरफ बावव : ज़ास कीई जवा जमना
 है ? 377 के क़ुल से क़रवने वज़ा
 षु है । क़रवनी क़े वज़ा ज़वत से
 षुनी ज़ास है । क़रवनिषु से वीजना
 है जो वीजना है ज़ास वहुनी वीज षु
 है । से वनी वीई है ? वीजवे । जो
 वी क़रव, क़रविकर वज़ाहु व़ाहुव से वहु
 वी वी-ए-ए-राजव ज़ाहुव से क़वेरवव से
 क़वाव से वहु कि वीजनी वीक़र
 ज़ाविकरव से हुस वी नै

MR. SPEAKER: Please read the
 statement.

वो तरफ बावव : वी-वी-ए-ए-ए से हुस
 वी नै वीजना वी वीजनी वी वी वीज से
 वीजी से वीजिना क़वाई वी क़र से
 वरी नै रावकना वीर लीक क़वा नै
 वी ज़वत क़वानी वी वी है वज़ने वहु
 क़वा ज़वा है कि वीजनी वीक़र
 ज़ाविकरव हुस वी वी वीजनी वी वहुने
 वज़र वर वीजी वज़ल इज़दूक नै क़वाई
 वी । वीर क़वने का ज़वतव वहु है
 कि हुस नै वीज लीज नै । वहुनी वीजी
 वी वी वहु 1 करीब 31 ज़ास 37 हुस...

MR. SPEAKER: I am now asking
 the Reporters to stop recording. You
 are not sticking to the rule. Under the
 rule, you have only to read out the
 statement. Nothing more.

(Interruptions)

MR. SPEAKER: Please do not re-
 cord. You are repeatedly defying
 me. You have given me a written
 statement and I have allowed that.
 Either you follow that written state-
 ment or you do not follow that.....

(Interruptions)

डा० क़रवनीनाराव वीरेव (क़रवनी) :
 क़रव वी, वीई वी वीरव हुस क़रव नै
 वही क़ली क़ली क़रवने । जो क़रव व
 क़रव से वीज कर वीज है वही क़रव
 क़रवने ।

MR. SPEAKER: You will have to
 follow the rules laid down in this
 regard.

THE PRIME MINISTER (SHRI
 MORARJI DESAI): Otherwise he
 will have to sit down. This is not
 the way. Better be disciplined.

MR. SPEAKER: We have laid
 down the rule and we follow that.

(Interruptions)

MR. SPEAKER: I find you are
 incorrigible. I do not think I can
 allow you.... (Interruptions) You
 just read the statement and confine
 yourself to the rules.

वो तरफ बावव : वहु क़वा वी
 वी वी व ?

SHRI K. GOPAL (Karur): This
 is a serious matter, Sir. It cannot
 be confined only to Rule 377. People
 in high power.....

MR. SPEAKER: That is a different
 matter. At present we are under
 Rule 377.

वो तरफ बावव : क़रव वी, वीज
 वीज वी वीरवे वीरव व, क़रव वी
 व वीज वहुने वीज व । क़र व
 व वीरे वीज वहु वी इजनीरेक
 व वी है ...

(क़रवव)

MR. SPEAKER: No, you cannot..
 Unless you give me a copy of it, you
 cannot read it.

वो तरफ बावव : ली वहु वी वज़
 क़वानी है इजना वीज वी व वी
 क़रवने ?

MR. SPEAKER: I call the next
 Member.

Shri Jyotirmoy Bosu.

(vii) DEATH SENTENCE AWARDED TO
 SHRI Z. A. BRUTOO, PRIME MINISTER
 OF PAKISTAN

SHRI JYOTIRMOY BOSU (Dia-
 mond Harbour): I seek your con-
 sent to raise the following matter to-
 day which is occupying the minds of
 many people not only in this country,
 but all over the world.

**Not recorded.

The matter relates to execution of Janab Zulfikar Ali Bhutto, a former Prime Minister of Pakistan, who has been found guilty by various higher courts in Pakistan on charges of conspiracy to commit murder of a political opponent.

Whilst it is customary not to interfere with the internal affairs of any country—Prime Minister Morarji Desai's statement on the same was appropriate—yet, a new situation has arisen because of the sudden visit of Shri Shankar Bajpai, India's Ambassador in Pakistan who visited Delhi this week-end returned to Islamabad after meeting Shri Atal Bihari Vajpeyee and other political leaders. It is understood that his visit was connected with the rejection of the review petition made on behalf of Mr. Zulfikar Ali Bhutto. Very recently a top most personality in our country in a public speech expressed that Shri Bhutto's life should be spared. We also note that practically all the governments in the world have pleaded for clemency. The Bar Association of Jabalpur has passed a resolution in favour of Janab Bhutto.

Since Pakistan is our closest neighbour and we have friendly relations with this country it is natural that this House would be interested to know the actual developments that are taking place concerning Shri Bhutto *vis-a-vis*, the government's latest attitude with regard to the same in the context of the utterance made by the First Citizen of the country.

श्री सुरेश विजय (साहयगढ़ी गुर): जम्मू की, पाकिस्तान में मुद्रों की सजा को ले कर विरोध की स्थिति पैदा हो रही है। पाकिस्तान हमारी सीमा पर सेना इकट्ठा कर के हमला करना चाहता है जिससे पाकिस्तान की सजा का जमान बंद जाये। इसलिए हमें अपनी सुरक्षा का पूरा इंतजाम करना चाहिये।

MR. SPEAKER: Now, we come to the Budget (General)—further discussion on Demands for Grants under

the control of Ministry of Planning. Shri Shrikrishna Singh.

SHRI JOYTIRMOY BOSU: Mr. Speaker, Sir, let the Government react.

MR. SPEAKER: I do not react for them.

श्री श्रीराम बाबू (बदुरा): जम्मू स्टेशन, पार्लियामेंट की इच्छा यह है कि उस की सजा बरकी जाये, जोड़-बना से सेवकों की यह इच्छा है कि उस को जेली व जमाना जाये। (अपवाह)

SHRI MOHD. SHAFI QURESHI: (Anantnag): Mr. Speaker, Sir what has happened today is that because of the proposed execution of Mr. Bhutto, a number of infiltrators have stated coming into Jammu. Today's report in that most of his relatives are crossing over to India to save their lives. I would like to know whether you will permit me to raise the issue under 377.

MR. SPEAKER: You give notice. I shall consider that after the notice comes. I do not give any assurance unless the notice is given.

SHRI MOHD. SHAFI QURESHI: Because you have been considering I would like to know your reaction. (Interruptions).

MR. SPEAKER: Mr. Singh. You have taken 9 minutes. Please be brief now.

SHRI MOHD. SHAFI QURESHI: My point is that you allow a call attention on this. You did not allow me previously to raise the issue on the plea that it was a state subject.

MR. SPEAKER: Mr. Qureshi, that type of imputation is not fair on your part. Mr. Singh.